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ITEM NO.17

COURT NO.14

SECTION XI

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 901/2014
(Arising out of impugned final judgment and order dated 30/07/2013
in WP No. 2046/1981 passed by the High Court of Judicature at
Allahabad, Lucknow Bench)

RAM LAKHAN AND ORS

Petitioner(s)

VERSUS

SWAMI DAYAL AND ORS

Respondent(s)

(Office report on default)

Date : 08/04/2016 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE UDAY UMESH LALIT

[IN CHAMBERS]

For Petitioner(s) Mr. Garvesh Kabra,Adv.

Mr. Mordhwaj Singh,Adv.

Mr. Anurag Kishore,Adv.

For Respondent(s) Mr. Vishwa Pal Singh,Adv.

UPON hearing the counsel the Court made the following

O R D E R

Learned counsel for the petitioners submits that legal
representatives of the deceased respondent no.2(i) are
already on record and the memo to that effect shall be
submitted in the Registry within two weeks' from today.

(SAPNA BISHT)

SR.P.A. (CHANDER BALA)

COURT MASTER